[Shri Jyotirmoy Bosu]

reportedly driven by some local rowdies and this is said to be the reason for leaving Assam once again. The Chief Minister of West Bengal had long ago requested the Government of Assam to send an Officer to talk to about 3000 people who had migrated earlier to Alipurduar and to help them to go back to the places wherefrom they had come. The Chief Minister of West Bengal received no response so far. He had urged the Prime Minister to request the Governor of Assam to take this step without any further delay.

It is also necessary to find out whether the rehabilitation facilities offered to the families who had been in relief camps are adequate and whether they were actually being intimidated by their neighbours as alleged. The Chief Minister of West Bengal had suggested to ascertain the facts and to persuade the people to return to their homes and to send a team of Members of Parliament to visit the relief camps as quickly as possible. He has offered to send one of his Ministers to visit the relief camps if necessary facilities are provided by the Government of Assam.

This is a very important matter and hence I wish the Minister should come forward with a reply.

MR. DEPUTY SPEAKER: Shri Mrutyunjaya Nayak—not here.

Shri Virdhi Chand Jain—also absent.

Shri Chhitubhai Gamit—not here.

Shri Vijay N. Patil—also absent.

Shri Satyanarayan Jatiya.

(i) Reported closure of Seth Govind Ram Sugar Mills, Mohidpur, (Madhya Pradesh)

श्री सत्यनारायण जटिया (उज्जैन) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित महत्वपूर्ण विषय की ओर आप के माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूं ।

"मध्य प्रदेश के उज्जैन जिले में महिदपुर रोड पर स्थित सेठ गोविन्द राम शुगर मिल के 579 श्रमिक कर्मचारियों को पिछले 7 महीनों का वेतन तथा कृषकों के गन्ने की कीमत का भुगतान नहीं किया गया है । कर्मचारियों को पिछले दो वर्षों से न्यूनतम बोनस का भुगतान तथा चार साल से रिटेनिंग राशि भी नहीं दी गई है । इस प्रकार लगभग 11 लाख रुपयों का भुगतान कर्मचारियों का मिल की ओर बाकी है । मिल मालिक ने बिना सूचना के जानबूझ कर कारखाना बन्द कर लेड-आफ कर दिया है, जबकि मिल चलाने के लिये पर्याप्त मात्रा में गन्ना उपलब्ध था । मिल द्वारा कर्मचारियों को, भुगतान न करने के कारण श्रमिक परिवारों का भरण-पोषण मुश्किल हो गया है । वे भूख के कारण व्याकुल और त्रस्त हैं । एक श्रमिक श्री अहमद हुसैन की अभाव और भूख के कारण मृत्यु हो गई है और अनेक परिवार भूख की आह से कराह रहे हैं। इस सारी स्थिति से शासन को अवगत कराया गया है । अतः ऐसी स्थिति में शासन महिदपुर तथा इसी प्रकार जावरा के शक्कर कारखानों को अधिग्रहीत कर और श्रमिकों का भुगतान कर राहत प्रदान करें।

(iii) Law and Order situation in the country

उपाध्यक्ष महोदय : श्री मनीराम बागड़ी ।

श्री मनीराम बागड़ी (हिसार) : उपाध्यक्ष महोदय, इस वक्त कोई घर मंत्री नहीं है, तीनों-के-तीनों गैर-हाजिर हैं । There is no Minister.

AN HON. MEMBER: There is the Minister for Parliamentary Affairs.

श्री मनीराम बागड़ी: उन को तो कुछ पता नहीं है। यह ला एण्ड आर्डर का सवाल है, घर मंत्री को यहां लाइये । What does he know about law and order ?

श्री धनिकलाल मंडल (संभरपुर) : इतनी कटैती तो होनी ही चाहिये थी ।

श्री भीष्म नारायण सिंह : मैं कर्टसी के लिये भी यहां हूं और आप को सुनने के लिये भी आप की सेवा में उपस्थित हूं ।

श्री मनीराम बागड़ी : क्या भीष्म नारायण सिंह जी को सब चीज की जानकारी है, क्या वह सर्व-ज्ञानी हैं ?

MR. DEPUTY-SPEAKER: It will go to the Minister concerned. Now please come to the subject proper.

श्री मनीराम बागड़ी : उपाध्यक्ष महोदय, मंत्रों के जुलूस पर लाठी चार्ज, दिल्ली व चण्डीगढ़ में देश-व्यापी गिरफ्तारी, पिपिरा में हरिजनों पर अत्याचार, मुरादाबाद में झोंपड़ियों का जलाया जाना, नासिक में किसानों का गोलियों से मारा जाना, देवरिया में गड़रियों को जलाना, रोजाना कत्ल, डकैती, आम ला-कानूनी आदि मामले गम्भीर और चिन्ता के विषय हैं। ऐसा प्रतीत होता है कि किसी की जिन्दगी महफूज नहीं है । इस व्यवस्था को जल्द सुधारा जाना चाहिये । सरकार को हाथ पर हाथ रख कर नही बैठे रहना चाहिए । गृह मंत्री इस मामले पर तत्काल ध्यान दें ।

उपाध्यक्ष महोदय, घर मंत्री जी तो यहां है नहीं, तो ध्यान क्या देंगे ? श्री भीष्म नारायण सिंह जी बैठे हैं, वे जवाब दें । (व्यवधान) . . .

MR. DEPUTY-SPEAKER: You know the procedure, Mr. Bagri.

श्री मूल चन्द डागा (पाली): आप बैठे-बैठे बोल रहे हैं, यह नियम के विरुद्ध है । You cannot speak unless the Chair gives you the permission.

SHRI MANI RAM BAGRI:**

MR. DEPUTY-SPEAKER: Nothing will go on record.

(iv) Reported Delay in the construction of Railway Bridge over Gandak at Chhitoni, (Bihar)

SHRI KEDAR PANDEY (Bettiah): I wish to bring the following matter of urgent public importance to the attention of the House under Rule 377.

The delay in the construction of a railway bridge over the river Gandak at Chhitoni in Bihar connecting the State of Bihar with UP is causing resentment amongst the masses. The foundation stone for this railway bridge was laid by the Prime Minister, Shrimati Indira Gandhi in the year 1976. After the Lok Sabha polls to 1977, the Janta Party which came to power suspended the plan for the construction of the bridge. The construction of this bridge is most essential for the development and welfare of the area. The government should take immediate steps for the completion of the plan.

13.33 hrs.

MOTION RE: TWENTY-FIFTH REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—*contd.*

MR. DEPUTY SPEAKER: Now we take up the further consideration of the motion regarding the 25th report of the Commissioner for Scheduled Castes and Scheduled Tribes.

Shrimati Bibha Ghosh Goswami.

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip). With your permission I wish to speak in my mother tongue.

MR. DEPUTY-SPEAKER: Yes, yes. Mrs. Goswami, you have got 6 minutes. Please try to finish within the time.

SHRIMATI BIBHA GHOSH GOSWAMI: I do not speak frequently. I request you to kindly bear with me a little.

*Mr. Deputy Speaker, Sir. Many things have been said about the peo-

---

**Not recorded.

*The Original speech was delivered in Bengali.